

sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Seventeenth Annual Report and Accounts of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1977-78, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

II. A statement (in English and Hindi) giving reasons for the delay in laying the Report mentioned at I(i) above. [Placed in Library. See No. LT-4497/79 for I and II].

REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE AIR (PREVENTION AND CONTROL OF POLLUTION) BILL, 1978

SHRI AJIT KUMAR SHARMA (Assam): Sir, I beg to lay on the Table a copy of the Report of the Joint Committee of the Houses on the Bill to provide for the prevention, control and abatement of air pollution, for the establishment, with a view to carrying out the aforesaid purpose, of Boards for the prevention and control of air pollution for conferring on and assigning to such Boards powers and functions relating thereto and for matters connected there with.

EVIDENCE TENDERED BEFORE THE JOINT COMMITTEE OF THE HOUSES ON THE AIR (PREVENTION AND CONTROL OF POLLUTION) BILL, 1978

SHRI AJIT KUMAR SHARMA (Assam): Sir, I also beg to lay on the Table the record of evidence tendered before the Joint Committee of the Houses on the Bill to provide for the prevention, control and abate-

ment of air pollution for the establishment, with a view to carrying out the aforesaid purpose of Boards for the prevention and control of air pollution, for conferring on and assigning to such Boards Powers and functions relating thereto and for matters connected therewith.

RE. NON-GOVERNMENT BUSINESS

SHRI SHRIKANT VERMA (Madhya Pradesh): Sir, I am told that there was no meeting of the Business Advisory Committee. The Government has announced its business. Now, what about the non-Government business? So many Members gave so many motions. There is a very important one about the famous Kanti Desai case. And I myself gave notice of a motion about the All-India Radio and Television. I am sure a number of other hon. Members have also given notices of motions on other issues very important issues. With regard to these, no decision has been taken. The House will sit only until 23rd. What is the decision? Is the Government going to hold the House to ransom? I want your ruling.

DR. V. P. DUTT (Nominated): We would like to know whether our motions have been accepted or rejected.

REQUEST FOR DISCUSSION ON THE STATEMENT MADE BY MINISTER REGARDING REFERENCE TO SHRI JUSTICE VAIDIYALANGAM, RETIRED JUDGE OF THE SUPREME COURT OF ALLEGATIONS OF CORRUPTION AGAINST THE FAMILY MEMBERS OF THE PRIME MINISTER AND THE FORMER HOME MINISTER

SHRI ANANT PRASAD SHARMA (Bihar): Sir, the Home Minister referred to the appointment of a former Judge of the Supreme Court, Justice Vaidyalingam to whom the case of Shri Kantibhai Desai and